

The Bill seeks to give effect to the provisions of the Memorandum of Settlement on Mizoram relating to the conferment of Statehood on the Union territory of Mizoram and other connected matters. The Bill seeks to establish a new State of Mizoram comprising the territories of the existing Union territory of Mizoram.

The Settlement arrived at with the MNF is a happy augury in the sense that it marks an end to the two decades old disturbed conditions in Mizoram and ushers in a new epoch of hopes and aspirations for the Mizo people towards progress and peace. The Prime Minister's political wisdom, sagacity, statesmanship and his ability to look beyond today have been instrumental in bringing about this Settlement. The multi-pronged strategy adopted by the Government and an imaginative approach to the problem of insurgency in the area have yielded dividends. The Bill is a happy culmination of the policy of the Government that Mizoram problem should be solved by adopting a political approach within the framework of the Constitution of India. With the enactment of this Bill, Mizoram will be an equal partner, in the Union of India, to all the other States and to ourselves.

The Bill is modelled on the lines of the earlier Re-organisation Acts. The new States of Mizoram shall be established on and from the day which the Central Government may by notification appoint. It seeks to provide that the total number of seats in the Legislative Assembly in the State of Mizoram to be filled by persons chosen by direct election from the Assembly constituencies shall be 40. The Bill provides that the Election Commission shall, before the appointed day and in the manner provided in the Bill, undertake delimitation of constituencies according to the procedure generally followed by the Delimitation Commission. The existing common High Court for the States of Assam, Nagaland, Meghalaya, Manipur and Tripura will be the common High Court not only for these States but also for Mizoram. The Bill also contains provisions regarding Services. The consequential amendments in various articles of the Constitution and other enactments have also been provided for in the Bill.

I welcome Mizoram as the 23rd State of the Union of India. The North-Eastern region of our country which enjoys a peculiar geographical position has been rightly called "a frontier of hope". The Bill embodies the urge of the people of Mizoram to grow and develop. The progress of Mizoram is dear to the hearts of the national leadership and the Prime Minister. With one of the highest literacy rates in the country, it should be possible for Mizoram to make rapid strides in the task of nation-building.

MR. DEPUTY-SPEAKER : Motion moved :

"That the Bill further to amend the Constitution of India be taken into consideration."

and

"That the Bill to provide for the establishment of the State of Mizoram and for matters connected therewith be taken into consideration."

---

12.35 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

[English]

Central Government's reported decision to set up a Joint Venture Company with 51 per cent N.R.I. equity and 49 per cent Indian Public Sector equity for providing consultancy services to the latter.

MR. DEPUTY SPEAKER : We may now take up the Call Attention as announced earlier.

It has been found that copies of the statement were sent by the Ministry late last night. There was some failure of communication which is being looked into. Copies have since been circulated in the House.

SHRIMATI GEETA MUKHERJEE (Panskura) : Sir, I call the attention of the Minister of Industry to the following matter of urgent public importance and request that he may make a statement thereon :—

"Reported decision of the Government of India to set up a joint venture company with 51 per cent NRI equity and 49 per cent Indian public sector equity to provide consultancy service to the latter thereby undermining its technological capabilities and the steps taken by the Government in that regard."

**THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K. K. TEWARY):** Sir, a proposal was received on behalf of non-resident Indians some time in early 1985 to set up a Joint Venture between NRIs and some public sector enterprises in India for making available specialised management and technology services to the public sector enterprises. After consideration of the proposal by the Government an inter-ministerial expert group was set up comprising of senior Government officials and headed by the then Secretary, Department of Heavy Industry to make an indepth study of the proposal and submit its report. The expert group undertook a sectorwise study of the scope and need for specialised management and technology services to identify areas where such consultancy services could be usefully made available to the public sector in India. The Group also discussed the relevant issues with Chief Executives or their representatives of some of the major Public Sector Undertakings, Government owned financial institutions and management/technical consultancy organisations. In their report submitted in July 1985, the group pointed out that there existed a gap between the expertise available in India on Project Management and the expertise available in some foreign countries. They also felt that the gap was widening further. The group also opined that one Joint venture company may not be able to fill the gap. The group, therefore, recommended to the Government a liberal approach for setting joint venture companies to render consultancy services not only to Indian companies but also to serve as a base to render such services to other countries. The thrust of the group's recommendation was aimed at having some consultancy organisation in India upto-date with contemporary state of art and still manned predominantly by Indian experts recruited in India. In view of these the Government felt that there was need to set up

a consultancy organisation to serve a window to modern management consultancy and to act as a catalyst for developing necessary expertise in India. It was, therefore, decided in February, 1986, that a company owned and managed by Non-resident Indians in U.S.A having the back up support of renowned consultancy organisation be formed and this company in turn will form a joint sector company in India with selected public sector enterprises like Engineers (India), BHEL, Coal India Ltd, NTPC, Steel Authority of India, ONGC, RITES, Indian Railway Construction Co. Ltd etc. The equity holding of the company would be on the basis of 51 per cent shares by the NRI company and 49 per cent by the Indian participating companies. The scope of the services to be rendered by the joint venture company to some of the public sector enterprises and the terms thereof will be decided by the individual public enterprises and the concerned administrative Ministry.

Consequent upon Government's decision on the subject a communication was issued to all concerned administrative Ministries and their public sector undertakings sometime in March 1986, requesting them to get the necessary action initiated and proposals framed by the concerned PSU under their control. Further, they were requested to finalise the scope of services to be rendered by the proposed joint venture company, in consultation with Chief Executives of the concerned public sector undertakings. BHEL has been asked to coordinate action in regard to finalisation of all relevant details. Discussions are still in progress.

The Government full appreciates that selection of projects for consultancy would have to be done with care. Only those sanctioned projects in which management consultancy was not already tied up along with collaboration arrangements, if any, would ordinarily be considered for such consultancy assistance. Moreover, making available consultancy service would depend on needs and circumstances of each case having regard to the level of in-house expertise and that available elsewhere. The formation of the proposed joint venture company is therefore not likely to undermine technological capabilities of the public sector.

MR. DEPUTY SPEAKER : Shrimati Geeta Mukherjee. Ten minutes please.

SHRIMATI GEETA MUKHERJEE : I shall try to do my best to finish in ten minutes.

MR. DEPUTY SPEAKER : You have to do your best.

SHRIMATI GEETA MUKHERJEE : It has been clearly proved that the Government of India has gone in for this collaboration-public joint venture with 51 per cent NRI equity shares. Therefore, this is very clear—whatever may be said now—that the management of this Company will really lie with those who are having 51 per cent shares. So, given that, what are the reasons for this Company having been advanced by the Government here and also in the Notification referred to in the Statement itself. Let us examine that.

MR. DEPUTY SPEAKER : I request the Members to be silent.

SHRIMATI GEETA MUKHERJEE : It says :

“In view of these the Government felt that there was need to set up a consultancy organisation to serve a window to modern management consultancy and to act as a catalyst for developing necessary expertise in India.”

So long all our windows have been closed. Now you have found U. S. NRI Company which is going to open windows of the public sector management to the mercy of further multi-nationals at a high cost. This is really the gist of the business and for what? Whom are you giving this responsibility? What are their capabilities and at what cost? Let me ask.

Firstly I shall deal with those who will be opening the windows. I understand a gentleman who was a Member of the Planning Commission and was relieved of his responsibility largely not because of his competence and also the Chairman of the

EIL who had to resign under circumstances, people say that it was not because of above board things. These are the kind of persons who will be your principal brokers for opening this window and for opening this window led by such a gentleman.

The proposals that were made, that made it clear that they have a special liking for an American Company—Allen Hamilton—whom they wanted to put into making our public sector companies management people oriented.

The Notification that was given by the Government referred to here in March—it is very interesting, I have no time to read but at least one part of it I shall read. The notification is based on a proposal of the NRI, US company. I quote :

Management consultancy being people oriented, back-up service will be best structured through a continuing agreement with a single specialised company.

Why should you have such a continuing agreement with a single specialised company? Let us call a spade a spade. This is really a brokerage being offered to that gentleman who has floated this company with such big expertise at his command. He could not find a place of honour ultimately in our Planning Commission. (*Interruptions*). I cannot name him. If I name him, there will be lot of protest.

AN HON. MEMBER : Please name him.

(*Interruptions*)

SHRIMATI GEETA MUKHERJEE : I cannot name him.

(*Interruptions*)

MR. DEPUTY SPEAKER : I cannot allow others to participate. Only Shrimati Geeta Mukherjee.

When the Minister replies, he will deal with all these things. Why are you agitated?

**SHRIMATI GEETA MUKHERJEE :** This Allen Hamilton is the principal of this Consultancy Company or concern.

*(Interruptions)*

I don't know why our present rulers are not finding any other way of people-oriented management in our public sector undertakings. Sir, this is really strange. There is no participation of workers. There is no participation of the Indian scientists and there is no participation of so many organisations that the Government has already set up in the country for technological developments. In this true, I want to know. At what cost is this being done? Is it a fact that something has been more or less finalised but it has not been stated here? This company is a US company who will be holding 51 per cent in the joint sector, they will nominate the consultants which consultants will be coming here. Is it a fact that the NRI US company will charge as much as 2 per cent of the total operation and maintenance costs for offering its so called managerial advice on plant operation and maintenance and as much as 4 per cent of total project cost in the case of execution of a new project? Moreover the so-called NRI specialists to be nominated by the NRI US company would have to be paid yearly emoluments to the tune of 1 1/2 lakhs US dollars plus the expenses. The expenses will be according to the new cultural way that will be coming into the country through this new window, not our Indian culture, but it will be U. S. culture. How much it will cost? Is it also true that there is a proposal.....

**MR. DEPUTY SPEAKER :** Please wind up.

**SHRIMATI GEETA MUKHERJEE :** Sir, give me a little time because there is confusion.

**MR. DEPUTY SPEAKER :** No confusion, you put the questions. Whatever you want he will answer it, but you cannot make it like that.

**SHRIMATI GEETA MUKHERJEE :** Sir, there is confusion in the statement. You cannot deny that. Any way, I would like to know whether it is a fact that at a time five

to six consultants would be here according to the suggestion of those who will be holding this 51 per cent equity. If that is so, how much are you to spend? Only for emoluments they are spending nearly Rs. 20 lakhs for one person minus expenses. So, what is the necessity of all that? May I also know who are really composed of the group that you refer to in your statement, the expert group that undertake the sector-wise study? Did this expert group contain any representative of the public sector enterprises? Did it contain any representative of the Finance Ministry? And is it a fact that was headed by the Heavy Industry Secretary who, it seems, is now tipped after his retirement to be employed in this joint venture company with a salary of Rs. 30,000 per month? Is that being projected? I would like to know. I would also like to know who are the inspirers in the political field, the people at the helm today, those who have close collaboration with these people who came up with this bright idea. I would like to know the names of them as well.

Now, the Statement says that it is not likely to undermine the technological capabilities of the public sector. About that there is no doubt. It is absolutely true that most of the public sector enterprises people are not happy. I won't say that they are all very good, or they are doing their best. Even then, that is what we are told. We have in our country sufficient expertise which can weed out this big drainage of foreign exchange just for nothing, just for pleasing a particular group and may be also sharing with some particular people at the helm, but our country is charged with this drainage of foreign exchange and it will definitely denude the enthusiasm of our public sector enterprises and that is surely not the malady of the public sector enterprises. Therefore, Sir, I would like to know the answers to all these questions very specifically.

**MR. DEPUTY SPEAKER :** Mr. Ramashray Prasad Singh.

**SHRI SAIFUDDIN CHOWDHARY (Katwa) :** Sir, now the Minister will reply.

*(Interruptions)*

MR. DEPUTY SPEAKER : No, no. That is not the way. I cannot deviate from the rules. Take your seats. Why are you agitating ?

SHRI SAIFUDDIN CHOWDHARY : If he does not give satisfactory replies, what can be done ?

MR. DEPUTY SPEAKER : On the Calling Attention this is the pattern we are following. In the Calling Attention discussion, all the Members will raise the questions and the Minister will finally reply. That is all.

*(Interruptions)*

MR. DEPUTY SPEAKER : How can you say now itself that he will not be able to answer ? Now, Mr. Ramashray Prasad Singh.

*[Translation]*

SHRI RAMASHRAY PRASAD SINGH (Jahanabad) : Mr. Deputy Speaker, Sir, I have not been able to read the reply completely, given by the Government, regarding this Call Attention Motion but the portion which I have read gives an idea that the Government's proposal for a Consultative Joint Service is a part of the Government's aim of taking the country to the 21st century. The advice for collaboration with the American companies in the technology which has already developed here shows that you are going to run your country with the help of the American companies and inviting the multinational companies. You should know that the countries which have invited these multinational companies had to suffer much. You should also consider this point. The proposals of forming an Advisory Committee and collaborating with private companies in the ratio of 49 : 51, gives us an idea that the Government is abandoning its industrial policy. Whatever may be the reply of the Government, I would like to emphasise that the Government must make it a point that it should not have and connection with America.

*[English]*

SHRI SATYAGOPAL MISRA (Tamluk) : Mr. Deputy Speaker, Sir, in the statement,

the Hon. Minister has agreed that they have taken a decision to set up a joint venture company with 51 per cent NRI equity and 49 per cent Indian public sector equity.

Sir, what is the background for this exercise ? I want to bring to the notice of the Government and the Hon. House. There are certain persons who think of their personal interests, and one of them, as Mrs. Geeta Mukherjee pointed out, is \*\* who was a Member in the Planning Commission and also the Chairman of the Engineering India Ltd. He got some links with some bureaucrats and some influential persons and one of those persons is, \*\* the ex-Secretary in the Ministry of Heavy Industry and now \*\* under whose chairmanship, the expert committee was constituted. It has appeared in the newspapers that this \*\* who is going to retire from the Government service on the 30th September of this year will join this joint venture company, as the Chief Executive Director.

MR. DEPUTY SPEAKER : How, can you say that he is going to join the concern ? I cannot allow ? How can you say this when the person is not here ?

SHRI SAIFUDDIN CHOWDHARY : The person is not required to be here.

MR. DEPUTY SPEAKER : How can he defend if he is not here ?

*(Interruptions)*

AN HON. MEMBER : Sir, the Minister will reply.

MR. DEPUTY SPEAKER : How can you say that he is going to join ? You have to get the permission. You cannot involve a person who is not here. I cannot allow.

*(Interruptions)*

MR. DEPUTY SPEAKER : How can you say that he is joining the concern ? How can you say ? I cannot allow such a thing which is more or less an allegation.

SHRI BASUDEB ACHARIA (Bankura) : In the calling-attention, we can raise it.

\*\*Not recorded.

MR. DEPUTY SPEAKER : But I cannot allow the person's names involving the organisation.

SHRI BASUDEB ACHARIA : In the calling-attention, all these facts will come. *(Interruptions)*.

MR. DEPUTY SPEAKER : The names will not go on record.

*(Interruptions)*

SHRI SAIFUDDIN CHOWDHARY : Everything will come on record. *(Interruptions)*.

MR. DEPUTY SPEAKER : The names cannot.

*(Interruptions)*

SHRI SAIFUDDIN CHOWDHARY : It will be an injustice.

MR. DEPUTY SPEAKER : I cannot allow persons' names to go on record.

SHRI SATYAGOPAL MISRA : Who are the people involved in this, we want to name those persons.

*(Interruptions)*

MR. DEPUTY SPEAKER : Take your seats, all of you.

SHRI SAIFUDDIN CHOWDHARY : Allow him to speak uninterruptedly.

MR. DEPUTY SPEAKER : We have to follow the rules. That person is not here. Exceptions cannot be allowed here.

SHRI SATYAGOPAL MISRA : I can tell you that this is the biggest scandal of the century in this country.

MR. DEPUTY SPEAKER : I request all of you to take your seats. Take your seats. *(Interruptions)*. When you are speaking, do not refer to the names in the assumption that he wants to join.... *(Interruptions)*, I cannot allow.

SHRI SATYAGOPAL MISRA : \*\*He is going to join. *(Interruptions)*.

SHRI SAIFUDDIN CHOWDHARY : What is the motive behind it? We want to know.

MR. DEPUTY SPEAKER : This is an allegation. I cannot allow. *(Interruptions)*. Nothing will go on record, Mr. Misra. It is a Call Attention. Only Member can speak. *(Interruptions)*. Nothing will go on record except Shri Satyagopal Misra's statement. *(Interruptions)*.

SHRI SATYAGOPAL MISRA : I can tell you this is the biggest scandal of the century in this country. *(Interruptions)*.

MR. DEPUTY SPEAKER : You continue, Mr. Misra.

SHRI SATYAGOPAL MISRA : \*\*

SHRI SAIFUDDIN CHOWDHARY : It is a very important thing.

SHRI SATYAGOPAL MISRA : The Chairman of the Steel Authority of India, being allowed to go on service after his superannuation has some relatives in NRI company in USA, he has also got a hand into this exercise for his own personal interests. *(Interruptions)*.

Unfortunately, these self-seeking persons and corrupt persons have got .. *(Interruptions)*

MR. DEPUTY SPEAKER : Take your seat, Misra. *(Interruptions)*. Nothing will go on record. Take your seat. *(Interruptions)*.\*\* I have already said that nothing will go on record.

*(Interruptions)\*\**

MR. DEPUTY SPEAKER : Nothing goes on record. Only Mr. Misra's speech will go not the other things. Within the rules what is permitted I will allow and not all.

SHRI SATYAGOPAL MISRA : Unfortunately, these self-seeking persons have

\*\*Expunged as ordered by the Chair,

\*\*Not recorded.

got some Ministers in the Cabinet also who have taken the philosophy to lease out the public sector enterprises of our country... *(Interruptions)*. I can name them. If I name them, Mamata Banerjee will get upset... *(Interruptions)*.

MR. DEPUTY SPEAKER : Why are you bringing her here ?

SHRI SATYAGOPAL MISRA : I have said nothing unparliamentary. May I know from the Hon. Minister whether they are aware of the fact that this type of self-seeking persons have influenced the Government to take such a decision which has given a complete go-by to the accepted democratic norms of our country and which is in complete revise direction of their own industrial policy statement. May I know from the Hon. Minister whether the views of the public sector companies were taken into consideration while taking this decision ? *(Interruptions)\**

MR. DEPUTY SPEAKER : Only the Hon. Member's speech will come on record.

SHRI SATYAGOPAL MISRA : In the expert committee itself there was no representative of the public sector enterprises nor was there any representative of the Finance Ministry. I want to know whether the views of the public sector enterprises were taken into consideration or not.

Sir, may I challenge the technological and managerial competence of that NRI company ? What technological basis these people have got and what managerial expertise they have got ? I think the Minister will reply.

What are the financial conditions they have imposed ? In the area of plant management, operation and maintenance the fees will be 2 per cent of costs; in the case of project management and implementation the fee will be 4 per cent of the project cost. Moreover, at any given time, five to six representatives of the American partners will be based in India, each of them drawing emoluments amounting to 1 and a 1/2 lakh dollars per annum plus expenses. When we

are in an acute crisis of foreign exchange, why is the Government going to incur such a loss in the private sector particularly in the aspect of foreign exchange ?

I warn the Government about the consequence of this exercise, The consequence of this exercise would be to induct multi-national corporations into plant management plant organisation, project implementation and project management of the entire range of core public sector companies. I want to know from the Hon. Minister whether they have studied these aspects or not and as to what will be the consequences when this joint venture will go into operation.

Sir, over the years the public sector enterprises have developed some R & D wing I am not saying it is very good but over the years they have developed some research and development wing. This exercise is in complete distrust of the activities of the public sector enterprises in the matter of R & D. You just compare two things with each other. In our own public sector enterprises there are some R & D effort. On the other hand this NRI company has no expertise and they are going to help those public sector enterprises who have got at least some experiences and creditable achievements in R & D sector This is the paradox of the situation. I want a clarification from the Hon. Minister on this matter.

Lastly I want to request the Hon. Minister not to make it a prestige issue but review the whole aspect of this thing and carefully deal with the matter so that our public sector enterprises do not become parasites of the multi-national corporations and also some top bureaucrats of the Government do not act as a tool of the multi-national corporations.

SHRI INDRAJIT GUPTA (Basirhat) : Sir, may I seek a ruling on this question which has arisen about naming the individuals ?

MR. DEPUTY SPEAKER : It is naming individuals in the sense that he is going to take some assignment, etc.

SHRI INDRAJIT GUPTA : Sir, we do not name the people especially when some

\*Not recorded.

allegations are there. That is the general practice. What I am trying to point out is that in a case where Government itself not by way of allegation but rather by way of praise is openly mentioning in their official document the name of one gentleman, Shri M. S. Pathak, who is the brain behind the whole thing. Now, this is not a confidential document. This is a memorandum from Mr. Tiwari's office dated 27th March. There he has mentioned that Shri M. S. Pathak, former of the Planning Commission is the father of the whole idea.

MR. DEPUTY SPEAKER : What clarification do you want ?

SHRI INDRAJIT GUPTA : If any Member refers to Mr. Pathak...

MR. DEPUTY SPEAKER : He did not mention only Mr. Pathak. He mentioned some other name also.

SHRI AJOY BISWAS (Tripura West) : Sir, in the statement the Minister has said that they had decided in February, 1986 that a company owned and managed by NRI in USA. It does not mention the name here but in the memorandum they have mentioned the name of Shri M. S. Pathak. He was a member of the Planning Commission.

It is a funny thing. According to the certificate of incorporation of Management and Technology International the company of Shri Pathak came into existence in April 1986 but the memorandum was issued on 27th March, 1986, (*Interruptions*) It is a funny thing. It amounts to this that Ramayana was written before the birth of Rama. The Company had no existence when the Government decided that they would go into the joint venture with the company. The Minister may please reply to this aspect. Here I am simply reading out a certificate that has been given to that Company :

"I, Michael Harkins, Secretary of State...

(*Interruptions*)

MR. DEPUTY SPEAKER : Have you got the permission ? How can you quote it ?

SHRI AJOY BISWAS : You should know what is happening.

SHRI SAIFUDDIN CHOWDHARY : He is not laying it on the table of the House. He can quote.

MR. DEPUTY SPEAKER : Even for quoting also, you should get the permission.

SHRI SAIFUDDIN CHOWDHARY : Where is the rule ? He is not required to give notice for quoting.

SHRI AJOY BISWAS : It is not something secret.

MR. DEPUTY SPEAKER : Whether it is a secret or not, we have to follow certain procedure.

(*Interruptions*)

MR. DEPUTY SPEAKER : It is not necessary to read. You can say whatever it is.

(*Interruptions*)

MR. DEPUTY SPEAKER : Please continue.

SHRI AJOY BISWAS : Let me read out this certificate Sir.

"I, Michael Harkins, Secretary of State of the Delaware do hereby certify the Attached is a true correct copy of the Certificate of Incorporation of Management and Technologies Inc. filed in this Office on the Twentieth day of April, 1986 at 4 O' Clock PM."

Sir, the firm was set up in April 1986. What is the background for the whole thing ? In February 1986, the Cabinet Secretariat headed by Shri Kaul approached Shri Pathak. There was a discussion and there was a decision. At that time, there was no company of Mr. Pathak. Then the Cabinet decided over the issue in February 1986 and the Memorandum was issued on 27th March 1986. But the company was formed only in April 1986. So, in my opinion, the whole thing is fishy. It is a serious scandal on the

part of the Government and our people definitely have a right to know what the Government is doing with the public sector undertakings. Sir, what is the NRI consultancy of the company of Mr. Pathak? He cannot claim that he has the capacity or his company is specialised in these affairs. He will work on the basis of the Commission. He is nothing but a middle man. Secondly what will be the consequences of this action? The consequences will be that you will be inviting the multi-nationals through this joint venture, that too, in the field of undertakings. So, these multi-nationals have a right to go into the management of plant operation, project management and so on. That means, the entire management of the core sector of the country! It is a serious thing. So, I would like to know whether the Minister will say that the company which will be the main partner of the joint venture is the company of Mr. Pathak. I would really like to know whether the Government will abandon the whole project. There is still time because you have not implemented that thing. So, I shall request the Government to abandon the whole issue. I also want to know whether the Government will constitute a High-Powered Committee headed by a Supreme Court judge to go into the details of the whole thing because some cabinet rank Ministers are involved with the issue.

*(Interruptions)*

KUMARI MAMATA BANERJEE : It is not true. How can you say such things...  
*(Interruptions)*.

SHRI SAIFUDDIN CHOWDHARY (Katwa) : How do you know?

*(Interruptions)*

SHRI AJOY BISWAS : Have you got the courage to tell the Government to set up an Inquiry Committee?

*(Interruptions)*

MR. DEPUTY SPEAKER : You address the Chair. Don't argue directly with each other.

*(Interruptions)*

SHRI AJOY BISWAS : So, Sir, I want to know whether the Government will consti-

tute such a committee to go into the affairs in detail.

SHRIMATI GEETA MUKHERJEE : Will the Government scrap the whole thing?

SHRI AJOY BISWAS : Yes. I have already said that. Let us scrap every thing. You abandon the whole proposal and set up the committee.

MR. DEPUTY SPEAKER : Mr. Minister.

SHRI SAIFUDDIN CHOWDHARY : Sir, Shri Indrajit Gupta will speak in place of Shri Somnath Chatterjee.

KUMARI MAMATA BANERJEE : Why are you selecting the names?

MR. DEPUTY SPEAKER : No please. I cannot allow it. No proxies are allowed. That is my ruling. That is all.

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K. K. TEWARY) : Mr. Deputy Speaker, I am thankful to the Hon. member for bringing this matter to the august House. When this notice came to us, I expected that a really serious discussion would take place and the country as also this House would know the purpose for having this arrangement and the need for inducting new systems of management and new concepts of management in our enterprises. *(Interruptions)* And I expected and I still expect that the level which is warranted because of the nature of the discussion, will be maintained. After having raised plethora of issues and questions, I hope the members will have the patience to listen to me pointwise as to why this arrangement has been proposed.

Sir, I have stated in my written reply that this idea came some time in 1985. Not that, earlier Government was not aware of the growing gap between the level of consultancy management, project management that exists in the country and the level of management expertise that we require in order to make our project management really

effective. The whole House is aware and Hon. members are also aware that our major projects have lagged behind. They are years behind schedule and time and cost overruns have seriously eroded the viability of these undertakings. These undertakings are proposed or were proposed with the purpose of generating resources—investible resources—for helping the economy and helping the country in its march towards self-sufficiency and self-reliance. But because of the gaps that have existed for quite some time, this became necessary, viz. that some window had to be opened. Mrs Geeta Mukherjee is a senior Member whom I respect profoundly. She is a very well informed Member of the House. But the purpose, unlike what she said, was not to open the windows on the perilous seas, or on unchartered territory, or to the scenario that she has painted, of goblins that you find lurking under every tree. It is not that.....

SHRIMATI GEETA MUKHERJEE : Since when have the US multi-nationals...

PROF. K. K. TEWARY : I will come to that, Madam.

MR. DEPUTY SPEAKER : Madam, please listen to what the Minister says.

PROF. K. K. TEWARY : The windows have been opened deliberately and it has been done in order to strengthen our public sector units, and all the talk of Government having compromised the interests of the public sector is utterly irrelevant and unfounded.

(Interruptions)

AN. HON. MEMBER : How ?

PROF. K. K. TEWARY : I am coming to that. When this idea came, and the Government took a decision to have this arrangement those people in America, a group of analysts, persons who are operating in the hi-tech area in America and persons whose credentials cannot be questioned ..

(Interruptions)

Let us not denigrate; we may agree or may not agree with certain proposals or propositions. We may have different views about persons, men and matters, but let us

not denigrate the people who had gone abroad, and earned a good name for the country.

(Interruptions)

MR. DEPUTY SPEAKER : He is speaking generally. Why are you objecting ?

SHRI SAIFUDDIN CHOWDHARY : Who has denigrated them ? Who has earned a good name ?

PROF. K. K. TEWARY : This House will agree with me.....(Interruptions)

MR. DEPUTY SPEAKER : Let the Minister finish. Why are you interrupting ?

SHRI SAIFUDDIN CHOWDHARY : Who has denigrated ? Let him say that.

MR. DEPUTY SPEAKER : He is speaking generally.

PROF. K. K. TEWARY : Mr. Chowdhary, you are not concerned with the Calling Attention. It is not fair. You should have patience to listen to me. By raising your voice, you cannot attain your point. Why are you doing it ? (Interruptions) I know how to shout, and you cannot silence me. You listen to me. You are running away. I expected that this debate would be very dignified, but you are compensating your lack of knowledge by your lung power and your shouting. You are on the run. (Interruptions)

I am coming to the point (Interruptions) You are in the habit of getting up and popping like this, and interrupting.

MR. DEPUTY SPEAKER : Mr. Chowdhary, you cannot raise a question.

PROF. K. K. TEWARY : You have no *locus standi* to raise a question. The other Members have spoken on the Calling Attention. They have put their questions. I will reply to them. (Interruptions)

Sir: this gentleman is not associated with Calling Attention. He has no right to put questions like this, and interrupt.

MR. DEPUTY SPEAKER : Mr. Chowdhary, first you listen to him.

PROF. K. K. TEWARY : There are lakhs of people, people of Indian origin in different countries...

MR. DEPUTY SPEAKER : Mr. Minister, you address me: don't discuss with him.

SHRI PRIYA RANJAN DAS MUNSI (Howrah) : Sir, I rise on a point of order.

MR. DEPUTY SPEAKER : What is your point of order ?

SHRI PRIYA RANJAN DAS MUNSI : The point of order is this. (*Interruptions*)

MR. DEPUTY SPEAKER : Please listen.

PROF. K. K. TEWARY : They should learn elementary etiquette in the House

(*Interruptions*)

SHRI BASUDEB ACHARIA : Under what rule is the point of order ?

SHRI PRIYA RANJAN DAS MUNSI : There is a clear provision regarding Calling Attention...

MR. DEPUTY SPEAKER : Let the Members listen. They cannot give the ruling. I have to give the ruling.

SHRI PRIYA RANJAN DAS MUNSI : My point of order is very simple. It is nothing personal. The point of order is that the rule which governs Calling Attention under the Rules of Procedure makes it absolutely clear, that only those members whose names have been tabled in the list will speak, will put questions; and no other member whose name is not there in the list will put any questions.

MR. DEPUTY SPEAKER : Already we are doing that.

SHRI PRIYA RANJAN DAS MUNSI : If they put questions, then those questions should be expunged, because it is not under the rules. (*Interruptions*)

MR. DEPUTY SPEAKER : I request the Minister also not to yield to any other member,

(*Interruptions*)

MR. DEPUTY SPEAKER : I will look after it.

(*Interruptions*)

MR. DEPUTY SPEAKER : No, no, I cannot allow; he cannot do it.

(*Interruptions*)

SHRI SATYAGOPAL MISRA : Then that should also be expunged.

(*Interruptions*)

PROF. K. K. TEWARY : I am very sorry. Whatever be the tenor of this debate and the facts relating to this to which I am coming one by one and I will reply to the satisfaction of the Hon. members, but let us not brush all our Indians who are now abroad...

(*Interruptions*)

SHRI SAIFUDDIN CHOWDHARY : This I object.

MR. DEPUTY SPEAKER : No, no, you cannot object. How can you object ?

(*Interruptions*)

PROF. K. K. TEWARY : He said,...

SHRI SAIFUDDIN CHOWDHARY : Who said ?

PROF. K. K. TEWARY : Those who have gone abroad and settled ..

SHRI SAIFUDDIN CHOWDHARY : Who says ? (*Interruptions*)

He said about a Person who is working with.....

(*Interruptions*)

PROF. K. K. TEWARY : That is the whole problem. You know only shouting. You will not listen to others. There should be some rule. I merely said, as you will recall, that lakhs of Indians have gone abroad and earned good name for the country and also good money for the country.

MR. DEPUTY SPEAKER : That is what you have been telling. What is there ?

(Interruptions)

SHRI SAIFUDDIN CHOWDHARY : Who denies that ? (Interruptions)

MR. DEPUTY SPEAKER : What is this ?

PROF. K. K. TEWARY : This gentleman gets up and starts shouting. I do not know what is wrong with him. So, with this background, the government is always aware, the government has taken steps to tone up the overall operational efficiency of the public sector. Members themselves have been expressing anxiety on the huge losses that have been incurred by public sector undertakings. Behind public sector undertakings, there is an ideology, a philosophy that is making India really self-reliant and making public sector really the nucleus of our economic activities for taking this country on the path of self-reliance and prosperous economy. (Interruptions) Of course, this has been our philosophy; and if there is a public sector, it is because of our philosophy, the philosophy of Congress. Therefore, government has been applying its mind. You must have seen the steps taken by government for improving the efficiency in public sector, upgrading the level of technology, removing obsolescence in public sector and then diversifying all kinds of schemes all along the lines have been taken up by the government precisely for the purpose of turning corner and making public sector really playing its vital, pivotal role in the economy of the nation, the commanding height that we gave to public sector. Keeping in view this background, government felt that there was over-riding need, urgent need to bridge this gap between the level of expertise available with us and the level which was really warranted by the requirement of public sector undertakings. Therefore, government took a decision to have this arrangement, a company of NRI—the name has been referred to—Dr. Pathak. Dr Pathak, so long as he was in India, held responsible positions; he was a Member, Planning Commission; then he was Chairman, Engineers India. After that, he went abroad and now he is NRI. The structure of the company is visualised...

(Interruptions)

MR. DEPUTY SPEAKER : You first listen to him. If you go on interrupting like this, then I will start next item on the agenda.

SHRI SAIFUDDIN CHOWDHARY : Working where ?

MR. DEPUTY SPEAKER : If you are not interested in listening to him, then I can go to the next item.

SHRI SAIFUDDIN CHOWDHARY : He is a very good and competent Minister. I asked him in which company he is working.

MR. DEPUTY SPEAKER : If you go on interrupting like this, then I will go to the next item on the agenda.

SHRI SAIFUDDIN CHOWDHARY : Where is he working ? In which company is he working ?... (Interruptions)

PROF. K. K. TEWARY : You are not interested in the reply. You are on the run. I shall take up all the points one by one only if you have some patience to listen to me... (Interruptions)

MR. DEPUTY-SPEAKER : He cannot reply to your question.

SHRI BASUDEB ACHARIA : The House should know; everybody should know as to where he is working

SHRI SAIFUDDIN CHOWDHARY : What were his responsibilities ? Has he discharged his responsibilities ?.....

(Interruptions)

PROF. K. K. TEWARY : The structure of the company as visualised was that NRI company would be incorporated in America and would have back up support of some renowned consultancy experts. People go with bended knees to multi-nationals, but they always despise others when they go to multi-nationals... (Interruptions) The counterpart of that NRI American company was to be a joint venture company in India...

(Interruptions)

MR. DEPUTY SPEAKER : You have to listen; you cannot interfere like that.

PROF. K. K. TEWARY : About this joint venture company in India I have made it abundantly clear and I have not hidden anything from the Hon. Members and the august House...*(Interruptions)* You do not have the etiquette and manners to listen to the reply. You listen to me...*(Interruptions)*

SHRI SAIFUDDIN CHOWDHARY : A competent Minister should invite questions...*(Interruptions)*

MR. DEPUTY SPEAKER : Take your seats.

PROF. K. K. TEWARY : Unless I am allowed to make my points how can I reply ? I am replying one by one.

SHRI NARAYAN CHOUBEY (Midnapur) : Is it mannerly, Sir ?...*(Interruptions)*

SHRI BASUDEB ACHARIA : This should be expunged.

MR. DEPUTY SPEAKER : You please continue.

PROF. K. K. TEWARY : This joint venture company will have 51 per cent equity of NRIs.....

SHRI SAIFUDDIN CHOWDHARY : Why ?

MR. DEPUTY SPEAKER : You please listen to the reply. Let him finish.....*(Interruptions)*

PROF. K. K. TEWARY : I am coming to that. If for every word I speak you interrupt me, this way how can I reply ?...*(Interruptions)* You must exercise some restraint, Mr. Chowdhary.

49 per cent was to be equity share by the public sector undertakings...*(Interruptions)*

You know that we have agreed to participate on this ratio of equity in this company which is not against the law. The House knows and the Hon. Members also know that in high tech areas the limit of equity is still higher. So by giving 51 per cent equity shares to a NRI company we have not

violated the law. I do not know why people have started crying wolf. The propose of this company has been made clear.....*(Interruptions)*.

PROF. MADHU DANDAVATE (Rajapur) : He thought that he has called him as wolf.....*(Interruptions)*.

PROF. K. K. TEWARY : They have done it, therefore, I was saying that they are crying wolf.

I would like to dispel any doubts that have lingered in the minds of my Hon. colleagues. The purpose of the whole exercise has been made clear and it is the substance, the *summum bonum* of the entire arrangement exercised. Therefore, there is no necessity of harbouring doubts and misapprehensions. Now the whole idea is at a conceptualisation stage. Government has taken the decision and Mr. Satyagopal Misra or my friend Mr. Biswas was referring to some discrepancy in time. The decision taken by the Cabinet was that this will be done, not that the company had not been set up and the decision was taken. The decision taken was that these things will follow, that a company will be incorporated. Therefore, there is no inconsistency in the whole arrangement. Once the consultancy organisation is floated with the participation of public sector enterprises, the question will be of quantum of work to be assigned and fees to be given. I am surprised to find how, from which source have the Hon. Members got details of fees and remunerations and profit to be given to the company.....*(Interruptions)* These matters have not yet been worked out on papers...*(Interruptions)*.

SHRI SATYAGOPAL MISRA : These are your papers. These are from your office.....*(Interruptions)*.

PROF. K. K. TEWARY : This opens up a new question to which I will ask separately myself. At this stage when the Government has taken the decision for formulation of the company, certain exercises have to be undertaken now. According to that, public sector undertakings were to be represented by BHEL. So, BHEL have to sit with the sponsors of the NRI company and all the terms and conditions have to be settled for :

(1) the incorporation of the joint venture company in India; (2) all the modalities for incorporation; (3) Articles of Association and Memorandum. All these matters are yet to be scrutinised. Therefore, I said that where work is to be assigned, where management services are to be required, where technological services are to be required, where special skills which we do not possess are to be required, these have to be quantified by the Secretary of the administrative Ministry concerned alongwith the Chairman of the concerned company. After they have done this exercise, this will go before the joint venture company and after that they will take up this work either on their own or with the back up support of the specialist consultancy organisations in foreign countries as and when necessity arises. The reference to this company being only American is also wrong and not founded on facts. In fact, it has been spelt out clearly that this NRI company in America is going to have a subsidiary company in Europe also and they will try to mop up talent and expertise available to NRIs all over Europe and in America as well. And then, coming to the size of the company. ....(Interruptions)

SHRIMATI GEETA MUKHERJEE : He is not answering my specific questions. He has gone over to other area.

MR. DEPUTY SPEAKER : Do not shout.

SHRIMATI GEETA MUKHERJEE : I have to shout.

PROF. K. K. TEWARY : I will out-shout you. (Interruptions)

MR. DEPUTY SPEAKER : Madam, do you want reply or not ? Let him finish.

SHRI NARAYAN CHOUBEY : He is evading the specific question with a motive which he is having. .... (Interruption)

MR. DEPUTY SPEAKER : You reply.

PROF. K. K. TEWARY : Imagine the size of the company, the dimension of danger that was pointed out. Compare the size of the Company and the obvious limits put on

the whole—the parameters that have been put on this. The company here in India, a joint venture company with a subscribed capital.....(Interruptions)

[Translation]

SHRI NARAYAN CHOUBEY : He is not referring to the emoluments...(Interruptions)

[English]

PROF. K. K. TEWARY : The subscribed capital of the company will be Rs. 25 lakhs. With this capital base, this is very clear that this company is going to be a merely consultancy organisation in the work allotted for it. ....(Interruptions) I will repeat that the modalities have yet to be decided. Government has not accepted any terms and conditions so far because every thing is being discussed. We do not know what the terms and conditions are in his mind.

SHRI AMAL DATTA (Diamond Harbour) : He is misleading.

PROF. K. K. TEWARY : I am not misleading. I am making a statement with foolproof.....(Interruptions)

SHRI SAIFUDDIN CHOWDHARY : He is misleading. ....(Interruptions)

MR. DEPUTY SPEAKER : Order please.

PROF. K. K. TEWARY : Therefore, I make it very clear to the Hon. Members.

SHRI BASUDEB ACHARIA : What are the terms and conditions ?

PROF. K. K. TEWARY : I have nothing to hide, Mr. Acharia. I am making it plainly clear.

SHRI BASUDEB ACHARIA : What are the terms and conditions ?

[Translation]

SHRI NARAYAN CHOUBEY : Tewaryji, please muster courage and tell as to what transpired.

[English]

SHRI BASUDEB ACHARIA : What are the terms and conditions ?.....(Interruptions)

MR. DEPUTY SPEAKER : Can I request the Members to please take your seats. Please take your seat. If you go on interrupting then how can he reply? If you go on interrupting, then we cannot allow the Minister to speak like this. I am very sorry that you go on interrupting like this. I feel that purposely some people are doing like this. Let him reply. Why are you making a noise like this?

SHRI SAIFUDDIN CHOWDHARY : He is evading.

MR. DEPUTY SPEAKER : How can you say?

PROF. K. K. TEWARY : These are false and baseless allegations.

MR. DEPUTY SPEAKER : You are not allowing him to reply. How can you say that he is not replying?

SHRI SAIFUDDIN CHOWDHARY : Let there be a full-fledged discussion.

PROF. K. K. TEWARY : I am making it clear and it should be clear to the House that after all there is a stage where negotiations take place. All relevant papers are prepared. Articles of Association are prepared. Discussions take place.

SHRI AMAL DATTA : Has nothing been prepared? Everything is ready.

PROF. K. K. TEWARY : Steps for integration of the Company have to be taken and then BHEL has a nodal agency of public sector enterprises, they are discussing with them and then the Departmental Secretaries of individual public sector enterprises, they will come in the picture and then the matter will come up to the Government. Therefore, at this stage, I am not going to accept that these conditions have already been spelt out and accepted by the Government. .... (Interruptions).

SHRI SAIFUDDIN CHOWDHARY : He is misleading. ....(Interruptions)

PROF. K. K. TEWARY : If I am misleading, the Hon. Member can move a

Privilege Motion against me. I am speaking with responsibility.

MR. DEPUTY SPEAKER : The Minister is replying. Why are you disturbing? Let the Minister complete his reply.

PROF. K. K. TEWARY : What I wish to say is this.....

SHRIMATI GEETA MUKHERJEE : May I know whether such a proposal has been received by the Government or not?

(Interruptions)

SHRI SAIFUDDIN CHOWDHARY : The Cabinet took the decision, Sir.

(Interruptions)

PROF. K. K. TEWARY : Therefore I say that things are being concretised and we are not going for any collaboration or any tie up which is not in favour of our public sector enterprises. I have made it clear. I repeat it again. Wherever we find..... (Interruptions) Madam, you have been criticising the performance of public sector enterprises every day in the House. .... (Interruptions) What is the way, unless we strengthen the public sector by upgradation of technology, making absolutely modern fields available to them? Our R and D is of a fairly high standard. When we are seeing that our foreign exchange reserves are getting depleted, we are to export more. Public sector has to go in for large exports. Then, the materials, goods and services produced by the public sector have to be competitive, not only locally, not only nationally, but also in the international market. They have to be competitive. This is not for the first time that expert technology or expert fields are being taken. This is what I wish to make clear. Here is a company which has a defined role .....(Interruptions)

SHRI BASUDEB ACHARIA : He is not replying to her question.

(Interruptions)

PROF. K. K. TEWARY : What do these people want, Sir?.....(Interruptions)

Sir, this is how the area identification exercise will be taken. This is how the tying

up of projects will be done. I will read out. You decide yourself how this is detrimental to development of our technology, development of our services, development of our skills. I put it before the House.

Sir, I quote :

"The concerned administrative Secretaries in consultation with the Chief Executives of the PSEs would be required to finalise and firm up and the identification and assigning of project for Management Consultancy to the Joint Venture Company."

(Interruptions)

[Translation]

SHRI NARAYAN CHOUBEY : What are you reading and to whom are you narrating Tewaryji ? Give us the real picture. Let the cat be out of the bag.

[English]

PROF. K. K. TEWARY : They will be required to firm up the proposals. Which will go before the Joint Venture company.

Then, number two is this.....

(Interruptions)

MR. DEPUTY SPEAKER : Let him answer.

PROF. K. K. TEWARY : What point did you raise ? Let me complete it. I will come back to your point. Let me complete it.

SHRIMATI GEETA MUKHERJEE : I have asked the question four times. I asked whether you have received a proposal from the NRI US company that their main experts have to be paid per head 1-1/2 lakhs dollars plus all expenses. I asked you whether the Secretary of Heavy Industries had agreed for that. Is it true or not ? I have also asked whether in the Expert Committee there was any representative of the public sector undertaking or not.

(Interruptions)

MR. DEPUTY SPEAKER : I cannot allow you. Take your seat.

(Interruptions).

MR. DEPUTY SPEAKER : Mr. Chowdhary, take your seat.

KUMARI MAMATA BANERJEE : He is not entitled to ask any questions, Sir.

(Interruptions).

PROF. K. K. TEWARY : Mr. Deputy Speaker, Sir, this\*\* must be stopped if they are serious about it. (Interruptions). What is this ? This is the extent of their conduct, the conduct of those who know no rules, no etiquette. (Interruptions). They cannot hold the House to ransom like this.

SHRI M. RAGHUMA REDDY (Nalgonda) : Sir, whatever he says should be expunged.

(Interruptions).

PROF. K. K. TEWARY : Mr. Deputy Speaker, Sir, I was reading out. If they want cogent, logical and convincing replies, they must listen and if they want to raise their voice in the House and get publicity and get some political mileage, that is a different thing. I know the whole exercise is propagandistic, it is utterly propagandistic, they are not prepared to listen to facts and argue with me. (Interruptions).

Mr. Deputy Speaker, Sir, as I said, the scope of the services to be rendered by the joint venture company will also be determined, that is, the scope will be determined...

SHRI NARAYAN CHOUBEY : What spoke ? Is it a cycle spoke ?

(Interruptions).

PROF. K. K. TEWARY : Sir, listen to this man ! (Interruptions).

Therefore, the Secretary of the Department and the Chief of the public sector enterprises concerned will go into the entire gamut of the proposal and it is these people who will decide what kind of services are required the scope of the services.

\*\*Expunged as ordered by the Chair.

AN. HON. MEMBER : Scoke ?

PROF. K. K. TEWARY : 'Scope' I said.

SHRI SAIFUDDIN CHOWDHARY : Will he read out that relevant portion...

*(Interruptions).*

PROF. K. K. TEWARY : Mr. Deputy Speaker, Sir, you are in the Chair. Have some order in the House. *(Interruptions).* You are in the Chair. This is what is happening, Sir.

MR. DEPUTY SPEAKER : I request the Members to be patient because when the Minister is replying, if you go on interrupting, he will not reply properly. That is what I am telling.

*(Interruptions).*

MR. DEPUTY SPEAKER : Listen to me.

First listen to the Minister's reply. Don't interrupt him. He is not liking such kind of interruption. Mr. Chowdhary, take your seat.

Secondly, till he finishes his reply, don't interrupt. If you go on interrupting, he cannot reply. Then I have to go to the next item on the agenda. If you go on interrupting, how can he reply ?

SHRI BASUDEB ACHARIA : He should reply to all the questions raised by the Members.

MR. DEPUTY SPEAKER : I will see. Don't worry. I will take care of that.

PROF. K. K. TEWARY : Mr. Deputy Speaker, Sir, coming to the all-earth-shaking question of Mrs. Geeta Mukherjee about the fees and terms... *(Interruptions)*. Please don't interrupt me. There is no question of it.

MR. DEPUTY SPEAKER : Prof. Tewary, please address the Chair. Don't argue with any one. I will look after them.

*(Interruptions).*

MR. DEPUTY SPEAKER : Please order.

PROF. K. K. TEWARY : Mr. Deputy Speaker, Sir, I am very clear about the terms and conditions which Mrs. Mukherjee has announced in the House—with great fan-fare she has announced—that this is the amount to be paid to somebody, I do not know because I made it clear that the terms and conditions are being worked out. About fees to individual members or a group of experts who are called experts, nobody has yet come, no projects have been given to them, no services have been rendered so far. So, where is the question of paying money or quantify the fees ?

*(Interruptions).*

MR. DEPUTY SPEAKER : He told the facts. He is denying it. What can you do ? He is denying that.

*(Interruptions).*

MR. DEPUTY SPEAKER : They cannot go on interrupting him. He is denying it.

*(Interruptions).*

MR. DEPUTY SPEAKER : If you go on interrupting, I cannot allow. He is denying that.

*(Interruptions).*

MR. DEPUTY SPEAKER : You move a separate motion. If he gives a wrong information, you move a separate motion. But I will not allow like this. Purposely you are creating...

*(Interruptions.)*

MR. DEPUTY SPEAKER : For one hour, we are struggling. You go on interrupting and how can I conduct the House ? This is not the way. I cannot allow.

*(Interruptions.)*

PROF. K. K. TEWARY : Sir, as the Hon. Members know, the company is yet to be incorporated here. The company is yet to be established here by joint venture.

**SHRI SAIFUDDIN CHOWDHARY :** Why are you forcing the public sector to accept the condition ?

**MR. DEPUTY SPEAKER :** Mr. Chowdhary, you cannot interfere. Your name is not in the list. You are unnecessarily interfering. You are only spoiling the whole thing. You are unnecessarily spoiling the proceedings.

*(Interruptions.)*

**MR. DEPUTY SPEAKER :** Yes, he cannot interfere. He cannot put a question.

**PROF. K. K. TEWARY :** Mr. Deputy Speaker, Sir, they are very senior Members.

**MR. DEPUTY SPEAKER :** You address to me.

**PROF. K. K. TEWARY :** I am continuing. Before replying, I would request on the floor of the House that I would like some healthy traditions in the House which have been established to be followed. If this becomes a situation where after every word, Hon. Members get up and start shouting...

**MR. DEPUTY SPEAKER :** I will look after these things. You reply to the questions.

**PROF. K. K. TEWARY :** Sir, the incorporation of the company, establishment of the company itself has to undergo certain processes. First, the Reserve Bank of India's permission will have to be required. The American company will have to open a branch here in order to incorporate the joint venture company here. All these modalities have not yet been taken up. And discussions have taken place between the representatives of the NRI company which has been incorporated in America and our own representatives representing the public sector enterprises. Therefore, conditions, detailed conditions will have to be worked out between them and then for any final decision, the Secretary of the Department concerned—and naturally the Government because these things are to come before the Government. Therefore, the charges which are very unfortunate—insinuation and innuendoes—were hurled, against certain political persons. I repudiate the charges and refute the charges which are

utterly fabricated, based only on certain notions which have no basis.

And then, Sir, about Government officials, after all somebody or the other has to be Secretary of a particular Department and if we start levelling charges against our officials who are discharging only their official functions, there will be no limit to it. Therefore, Sir, charges against anybody whether person happens to be official in this Ministry or that Ministry, are baseless. And then, Sir, any political interference, that is the whole problem. They are the people who say that they are very averse to multi-nationals. Sir, may I ask the Hon. Members why multi-nationals have been allowed in joint venture in West Bengal by the West Bengal Government ? Is it not a fact ?

**SHRI SAIFUDDIN CHOWDHARY :** What are the conditions and what is the equity share ?

**PROF. K. K. TEWARY :** Would they enlighten the Haldia Petro-chemicals to this House ? Who are their partners in that ?  
*(Interruptions.)*

**SHRI SAIFUDDIN CHOWDHARY :** You tell about the present joint venture. Haldia, we will take up later.

**PROF. K. K. TEWARY :** The charges were made about the public sector. We are not denigrating the public sector. We stand by public sector, its philosophy and its ideology. We want to make public sector play its effective role in the economy of the nation and for that, Sir...

**SHRI AJOY BISWAS :** Sir, on a point of order.

**MR. DEPUTY SPEAKER :** What is the point of order ? What is the rule violated ?

**SHRI AJOY BISWAS :** It is in connection with the calling-attention.

**AN HON. MEMBER :** Who raised the calling-attention motion—the Minister or the Members ?

**SHRI AJOY BISWAS :** It is under rule 376. The Minister said that there is no exist-

tence of that company in the country but on 27th, they issued a Circular to all the undertakings. How ?

*(Interruptions).*

MR. DEPUTY SPEAKER : There is no point of order.

PROF. K. K. TEWARY : We want to be very very serious about it because we have taken steps to improve over-all efficiency of public sector. You know in the Seventh Plan, public sector has to play a major role *(Interruptions)*. Public sector internal generation has to finance 52 per cent of the total outlay of the Seventh Plan. Naturally, if you want to make public sector effective, we will have to remove obsolescence in the public sector. We will have to upgrade the technology. We will have to provide services to public sector which are immediately required. When we do it, we will be doing it with full seriousness of purpose. *(Interruptions)*. We have always stood against multi-nationals. It is the policy of Government of India, policy of Congress which has placed this country in this position where we are marching forward on the way towards full self-sufficiency and self-reliance. The Hon. Members themselves should realise that modernisation, even those countries, I will not name them, I will not make any insinuation but modernisation is being kept up by even those who have kept all the multi-nationals at bay, the dogma is giving way to pragmatism and this reinforced here also by their own Government.

Mr. Indrajit Gupta is present here when I put this question. *(Interruptions)*. But Mr. Indrajit Gupta can reply to this and, when he was raising all these questions, he should also be prepared to face, joint venture and fear of multi-nationals. When in West Bengal, this concept of joint sector between private sector and Government sector in Bengal was floated, CPI stood against it. In spite of CPI opposition, West Bengal Government made this proposal. Therefore, this company has no connection with any multi-national company. This company has nothing to do with any multi-national company. This will have tie-up with known service consultancy organisations abroad, according to the job assigned to them by our own public sector undertakings. The purpose also is that this organisation will strengthen our own consultancy

organisation and they will also operate joint ventures in foreign countries also and thereby *(Interruptions)*.

We will induct our enterprise because we are partners in that. Therefore, there is nothing wrong in the concept and there has been nothing wrong in having this arrangement because, if you want to know, the tie-up or assignment of the consultancy services will be done only in those areas which have no collaboration with any company abroad and where service advice has not already been tied up with the collaboration arrangements. Therefore, there is nothing wrong and this is an experiment of a kind and we expect that through this arrangement, we will be able to provide the much-needed consultancy services and organisational back up to our public sector undertakings, to turn the corner and play their vital role in the economy of the nation.

SHRI INDRAJIT GUPTA : Mr. Tewary wanted me to answer a question. He said that "Mr Indrajit Gupta should answer my question." You should give me an opportunity.

MR. DEPUTY SPEAKER : Not necessary.

SHRI INDRAJIT GUPTA : He cannot go about making insinuations like that. What is that 51 per cent ? You are praising something which we oppose.

*(Interruptions)*

MR. DEPUTY SPEAKER : Order, please.

SHRI INDRAJIT GUPTA : The entire control is being given to them. Therefore we are objecting to it. Only because Dr. Pathak is insisting or what ?

SHRI BASUDEB ACHARIA : They are destroying the public sector.

MR. DEPUTY SPEAKER : Order, please.